



# Central Electricity Regulatory Commission

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Phone: 23353503, FAX: 23753923

Petition No. 310/TL/2023

Dated: 12.2.2024

## **NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003**

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by Khavda–Bhuj Transmission Limited , C-105, Anand Niketan, New Delhi 110021 for the grant of a separate transmission licence for implementation of the transmission system for "Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part EI" on the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission scheme'). The scope of the project for which the transmission licence has been sought is as under:

S. No.	Name of the scheme and Implementation timeframe	Estimated Cost (₹ crore)	Remark
1.	Transmission System for Evacuation of Power from potential renewable energy zone in the Khavda area of Gujarat under Phase-IV (7 GW): Part E1 Implementation timeframe: 24 months from the date of allocation	216	Approved to be implemented under RTM by Adani Transmission Limited

- The Central Transmission Utility of India Limited vide its letter dated 25.10.2023 has recommended for the grant of a separate transmission licence to the Khavda–Bhuj Transmission Limited for executing the transmission line through RTM route as mentioned in para-1 above.
- Based on the material available on the record, the Commission has, vide order dated 12.2.2024 in Petition No. 310/TL/2023, proposed to issue transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission Licence to Khavda–Bhuj Transmission Limited before the Commission can be accessed at the website [www.adanienergysolutions.com](http://www.adanienergysolutions.com) or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 26.2.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for the final hearing by the Commission on 27.2.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

(Harpreet Singh Pruthi)  
Secretary